

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3466
ANSWERED ON:22.12.2004
COMMISSIONS OF INQUIRY
Fernandes Shri George

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of Commissions of Inquiry functioning today and the dates of their inception;
- (b) the number of extensions given to those Commissions from time to time and their expected end of term;
- (c) whether the Justice Phukan Commission was wound up pre-maturely when it had just two months left for completion of its work;
- (d) if so, the reasons for the same;
- (e) whether a portion of the final report is still lying with the Government and has not yet been made public; and
- (f) if so, the details and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a) & (b): The Commissions of Inquiry under the Commissions of Inquiry Act, 1952 are applicable to all Ministries/Departments as well as the State Governments and the information in this regard is not maintained centrally.
- (c) & (d): After careful consideration of the entire matter, Justice S.N. Phukan Commission of Inquiry has been abolished w.e.f. the 4th day of October, 2004 and the Government has decided to have the matter investigated by the CBI. Accordingly, the CBI has been requested to proceed further in regard to the investigation.
- (e) & (f): The matter is under examination.